(2021) 06 SEBI CK 0190

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 426 Of 2021

Suryapratap Gupta HUF — APPELLANT

Vs

Securities And Exchange Board Of India — RESPONDENT

Date of Decision : 29-06-2021

Acts Referred:

Citation : (2021) 06 SEBI CK 0190

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Saurabh Bachhawat, Yashvi Panchal, Vishal Kanade, Bhushan Shah, Chirag Shah, Akash Jain, Rishab Jain, Mansukhlal Hiralal

Judgement

1. Three weeks time is allowed to the respondent to file a reply. Three weeks thereafter to the appellant to file rejoinder. The matter would be listed

for admission on September 02, 2021.

2. In the event, the appellant deposits a sum of Rs. 2.5 lakhs within three weeks from today the balance amount shall not be recovered during the

pendency of the appeal. The amount so deposited would also be subject to the result of the appeal.

3. Parties are directed to take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the matter would be taken

up for hearing through video conference or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.